

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1425
ANSWERED ON:21.08.2012
ENROLMENT FOR UNIQUE IDENTITY CARDS
Rao Shri Sambasiva Rayapati

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has identified the flaws in the enrolment process for issuing of Unique Identification numbers/ cards on the basis of false affidavits; and

(b) if so, the details thereof and the action taken in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (b): Yes, Madam. The Government has identified shortcomings in the enrolment process in issuance of Unique Identification Number (Aadhaar). These have been communicated to Unique Identification Authority of India (UIDAI) which is an attached office under Planning Commission, implementing the scheme. Based on the feedback of the Government, the UIDAI has introduced several measures to overcome these flaws. The inputs received from UIDAI states that "Aadhaar enrolment process is based on the Demographic Data Standards and Verification Procedure (DDSV) Committee report. In case of enrolments based on supporting documents, it lists the various documents acceptable as Proof of Identity/ Proof of Address. The list of acceptable documents is at Annexure-I. Affidavits are not recognised supporting document as per this list. In case an enrolment has been done on the basis of an affidavit, it is a case of process non-compliance, rather than process failure. Resident enrolments for Aadhaar are undertaken through Registrars, which are typically State government departments, Public Sector Banks etc.

The roles and Responsibilities of Registrars are clearly laid down in the Aadhaar Handbook for Registrars. Verifiers play an important role in the Aadhaar enrolment process and these verifiers are appointed by the Registrar. An abstract of the Verifier's Role and Responsibilities is placed at Annexure-II. To dis-incentivize violation of the prescribed enrolment process, UIDAI has decided to impose a financial penalty, which is 10 times the amount reimbursed to Registrars for every successful Aadhaar generation. In addition action is also initiated against the concerned operator/ supervisor/ Enrolment Agency. UIDAI has also decided that every resident enrolment packet will be reviewed manually by UIDAI's data quality operators before being processed for Aadhaar number. At the front end, the operators can only log in after biometric authentication now. This has been done to strengthen accountability and audit trail in the case of every enrolment."